

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3987 of 2021

Raja Ansari

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. Nehru Mahto, Advocate

For the State

: Mr. Sanat Kumar Jha, A.P.P.

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Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Barkagaon P.S. Case No. 161 of 2019 (G.R. No. 484 of 2020).

It has been alleged that two persons on a motorcycle had come and shot at Ghana Manjhi.

The petitioner appears to have been implicated on his self confession.

Several similarly situated co-accused persons, namely, Pankaj Karmali @ Pankaj Kumar and Rajdeep Kumar Sao have been granted bail by this Court in B.A. No. 3394 of 2020 and B.A. No. 72 of 2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag in connection with Barkagaon P.S. Case No. 161 of 2019 (G.R. No. 484 of 2020).

(RONGON MUKHOPADHYAY,J.)